

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 11/MP/2024**

Subject : Petition under Section 66 of the Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of Renewable Energy Certificates single-sided reverse auction contract, Renewable Energy Certificates single-sided forward auction contract and continuous matching mechanism for REC trading.

Petitioner : Power Exchange of India Limited (PXIL)

Respondent : Grid Controller of India Limited (GCIL)

Date of Hearing : **8.10.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Ms. Shriya Gambhir, Advocate, PXIL  
Shri Anil Kale, PXIL  
Shri Alok Mishra, GCIL  
Shri Abhishek, GCIL  
Shri Anisha Chopra, GCIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking approval of the Commission for Renewable Energy Certificates (RECs) single-sided reverse auction contract; RECs single-sided forward auction contract, and continuous matching mechanism for the RECs trading at its Platform under Power Market Regulations, 2021. Learned counsel further submitted that pursuant to liberty granted by the Commission vide Record of Proceedings for the hearing dated 22.8.2024, GCIL has filed its additional reply to the Petitioner's affidavit dated 21.8.2024, and the Petitioner has also filed its response to the said additional reply.

2. The representative of GCIL submitted that GCIL has already filed its additional reply dated 9.9.2024 to the Petitioner's additional affidavit dated 14.8.2024. The representative submitted that GCIL, in its reply, has indicated that if the Commission proceeds to allow the contracts as proposed by the Petitioner at its exchange platform, GCIL be permitted four months' time to develop the necessary procedure, stakeholders' consultation, and execute necessary modification in REC Web portal including establishing the protocol for information exchange between the Power Exchanges and Central Agency. He further added that given the low volume and frequency of trades observed in bilateral REC trades through electricity traders over the past six months, it is anticipated that liquidity in these contracts may remain limited, and to ensure sufficient liquidity in the proposed contracts, the auction schedule ought to be carefully structured. Accordingly, GCIL has also proposed to initially schedule the continuous matching contract sessions twice a month, preferably on the 1<sup>st</sup> and 3<sup>rd</sup> Wednesday of the month.

3. In response, the learned counsel for the Petitioner submitted that GCIL, in its additional reply, has compared the operation of continuous matching contracts for the exchanges with current bilateral trades conducted by the electricity traders. However, the continuous matching contracts cannot be treated at par with bilateral REC trading by electricity traders. Learned counsel further submitted that the Petitioner vide affidavit dated 14.8.2024 has sought permission to conduct the daily sessions from Monday to Friday.

4. Considering the submissions made by the learned counsel for the Petitioner and the representative of GCIL, the Commission reserved the matter for order.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**